

tive Sugar Factories Federation and possibilities of obtaining more sugar from Uttar Pradesh had been exhausted and the prices prevailing in Bombay had been taken into consideration.

(d) No loss has been suffered by the Delhi Administration on this account as this sugar has not yet been released for sale.

(e) Question does not arise.

**Navketan Group Housing Society,
New Delhi**

2772. SHRI HARKISHAN SINGH SURJEET: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Government's attention has been drawn to the irregularities, misappropriation of funds, corruption, by the Managing Committee of the Navketan Group Housing Society, New Delhi;

(b) if so, what are the details in this regard; and

(c) what action has been taken by Government in this behalf?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) Yes, Sir.

(b) The complaints pertain to procedural and financial irregularities.

(c) After an inspection of the Society, the Registrar Cooperative Societies, Delhi, ordered an enquiry under Section 55 of the Delhi Cooperative Societies Act, 1972. The Navketan Cooperative Group Housing Society has however, obtained a stay from Delhi High Court against this order.

**Construction of memorial at Shanti
Vana**

2773. SHRI SURENDRA MOHAN:

DR. N. M. S. SIDDHU:

Will the Minister of WORKS AND HOUSING be pleased to refer to the

reply to Unstarred Question 853 given in the Rajya Sabha on the 26th August, 1981 and state:

(a) the regulation under which the cremation of a private individual and the construction of a Samadhi, temporary or permanent, can be permitted by the Government;

(b) what is the ownership of the land and whether the land comprised therein has been sold leased or licensed to the private party, which constructed it; and

(c) what is the total cost of the construction by the CPWD including departmental charges, the name of the sanctioning authority, the date of sanction and the head and sub-head of the budget under which the expenditure was incurred?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) The Government can permit any use, which is not unlawful, of the land owned by it, if it considers it to be so proper or necessary on the facts of the case.

(b) Ownership of the land vests with the Government of India.

(c) The total cost of the construction by CPWD is Rs. 1.97 lakhs, inclusive of departmental charges. The expenditure sanction was issued by the Ministry of Works and Housing on 3-9-1981, debitable to the Head "459 Public Works—Non-Plan. SH; Development of Shantivana."

**Construction of District Centre oppo-
site Wazirpur Depot, Delhi**

2774. SHRI DINESH GOSWAMI:

SHRI RAMCHANDRA
BHARADWAJ:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that an area of 75 acres has been earmarked for a district centre on the ring road opposite Wazirpur Depot, Delhi;

(b) if so, what progress has so far been made for the development of the area and when the construction work is likely to start; and

(c) the facilities proposed to be provided in the District Centre?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH):** (a) Yes, Sir.

(b) The DDA has reported that the area has been surveyed and the preliminary concept plans and proposed requirements which will be provided in this district centre have been prepared. The development work and the construction of the buildings will be started as soon as the plans are finalised.

(c) Some of the facilities which will be provided in the district centre are as under:—

Flatted factories and service industries, wholesale shopping and retail shopping, hotel, general office and commercial buildings, cinemas, public amenities like, police station, post-office, library, museum, etc.

National Rural Employment Programme

2775 **SHRI KALPNATH RAI:**
**SHRI NARSINGH NARAIN
PANDEY:**
SHRI GURUDEV GUPTA:

Will the Minister of RURAL RE-
CONSTRUCTION be pleased to state:

(a) what are the details of the National Rural Employment Programme;

(b) what is the number of persons provided employment so far under the programme; and

(c) how many more persons are likely to be provided employment during the rest of the Sixth Plan period?

**THE MINISTER OF STATE IN
THE MINISTRIES OF AGRICUL-**

**TURE AND RURAL RECONSTRUC-
TION (SHRI BALESHWAR RAM):**

(a) A copy of the guidelines on the national rural employment programme which contain the details for its implementation is enclosed. [See Appendix CXIX, Annexure No. 85].

(b) A statement indicating State-wise employment generated in mandays during the last four years is enclosed. [See Appendix CXIX, Annexure No. 86].

(c) An average 35 crore mandays of employment is likely to be generated each year during the remaining period of the Sixth Plan.

Report of the Central Study Teams on floods

2776. **SHRI SWAMI DINESH
CHANDRA:**
**SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE:**
SHRI N. K. P. SALVE:
**SHRI SYED AHMAD
HASHMI:**

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Central Teams have recently been sent or are proposed to be sent to assess the damages caused due to flood in flood hit areas of Rajasthan and other States;

(b) if so, what are the details in this regard;

(c) whether Government have received any report from the Study Teams; and

(d) if so, what are the details thereof?

**THE DEPUTY MINISTER IN THE
MINISTRIES OF AGRICULTURE
AND RURAL RECONSTRUCTION
(MISS KAMLA KUMARI):** (a) Yes, Sir. At the request of the flood affected States and on receipt of their memoranda, Central teams have been sent or proposed to be sent for an on-the-spot assessment of the extent of damages caused by floods and to recommend ceilings of expenditure